

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 10.2.94.

OA 734/89

LALOO ... APPLICANT.

Vs.

UNION OF INDIA & OPS. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI K. KAMAL SINGH.

For the Respondents ... SHRI MANISH BHANDARI.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Heard the learned counsel for the parties. The applicant Laloo has filed this application u/s 19 of the Administrative Tribunals Act, 1985, challenging his transfer order dated 29.8.89. The transfer order is no more in existence now since a fresh order transferring the applicant from Jaipur to Sikar was passed subsequently. As the original order dated 29.8.89 is no more effective, this application has become infructuous and it does not survive.

2. The OA is therefore dismissed with no order as to costs.

(O.P. SHARMA)
MEMBER (A)

Gopalk
(GOPAL KRISHNA)
MEMBER (J)